

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.1957 of 2021**

Urmila Devi @ Urmila Singh	...	Petitioner
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	:	Mr. Manoj Kr. Sinha, Advocate
For the State	:	Mr. Manoj Kr. Mishra, Addl.P.P.

Order No.02 Dated- 10.09.2021

Heard the parties through video conferencing.

Learned counsel appearing for the petitioner submits that he will file a supplementary affidavit annexing therewith the copy of a demand draft of Rs.6,32,000/- drawn by the petitioner in favour of the informant of Deoghar Town P.S. Case No.27 of 2021.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this Cr.M.P. shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)